

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.NO.1124/2004

New Delhi. this the 6th day of May. 2004

HON BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN HON BLE SHRI S.A.SINGH, MEMBER (A)

Vivek Kumar 14/122. Vasundhara Ghaziabad. U.P.

Applicant

(By Advocate: Shri J.S. Malik)

Versus

Union Public Service Commission through its Chairman Dholpur House Shahjahan Road New Delhi,

Respondents

ORDER (Oral)

Justice V.S. Aggarwal:-

The applicant (Vivek Kumar) is a Graduate from IIT at Roorkee. He was one of the candidates for the Civil Services (Main) Examination - 2003. He cleared the Preliminary Examination and took the Civil Services (Main) Examination - 2003. It appears that he is not one of the qualified candidates who have been called for the interview.

- 2. The grievance of the applicant is that he has performed very well and therefore according to him, he should have been called for the interview. He seeks a direction to this effect and also to produce the record relating to him including his answer sheets.
- 3. It is mere apprehension that the marking has not been done correctly or that the answer books have been replaced. There is precious little on the

18 Ag e



record to conclude that there is any fraud or patent mistake to prompt this Tribunal to interfere. In this backdrop, we find that once an expert body has taken up the matter and declared the results, there is no scope for interference. OA must fail and is dismissed in limine.

(S.A.Singh) Member (A)

(V.S. Aggarwal) Chairman

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1